





Sr. No.	Date	Orders
		<p>* IN THE HIGH COURT OF DELHI AT NEW DELHI</p> <p>+ ITA 164/2003</p> <p>COMMISSIONER OF INCOME TAX VI Petitioner Through : Mr Sanjeev Sabharwal with Mr Ajay Jha Advocate</p> <p>versus</p> <p>M/S TKJ MARKETING GROUP PVT.LT Respondent Through : Mr P.K. Sahu advocate</p> <p>CORAM: HON'BLE THE CHIEF JUSTICE HON'BLE MR. JUSTICE BADAR DURREZ AHMED</p> <p><u>ORDER</u> 15.01.2004</p> <p>%</p> <p>Counsel for the Revenue submits that direction could not have been given by the Tribunal that the assessing officer may pass the order in conformity with the view, as and when expressed by the Special Bench in another matter (ITA 2472/Del/96). On behalf of the assessee, it is pointed out that after the order of remand, the matter was taken up by the assessing officer and he has made a fresh order on 23.12.2002, which is clear from a copy of the order which is placed before us. The copy be taken on record. This appeal has become infructuous and is disposed of as such.</p> <p> CHIEF JUSTICE</p> <p> BADAR DURREZ AHMED, J</p> <p>JANUARY 15, 2004 VSP</p>